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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-81/2023/11261/A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Hailakandi

Dated Guwahati, the 17th November, 2023

Sub:- **Permission to avail Leave Travel Concession (LTC)**
Ref:- Letter No. JHD/II/2023/14/5338, dated 01.11.2023

Sir,

With reference to the above, I am directed to inform you that Shri Kiran Lal Baishnab, Civil Judge (Sr. Div.)-cum-Asstt. Sessions Judge, Hailakandi has been allowed to avail LTC for the block period of 2022-2025, to travel from Hailakandi, Assam to Port Blair, Andaman through AIR (via and with halt in Kolkata) and return from Port Blair to Hailakandi (via and with halt in Kolkata), along with his mother Smti. Sandhya Rani Baishnab, wife Smti. Payal Baishnab, daughters namely Smti. Ekantika Baishnab and Smti. Dhritika Baishnab (subject to fulfilling criteria as dependent family members), w.e.f. 23.12.2023 to 31.12.2023, by the shortest possible route, as per existing Rules.

Shri Baishnab may be informed accordingly.

Thanking you,

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-81/2023/11262-11265/A.

Dated 17th November, 2023

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Kiran Lal Baishnab, Civil Judge (Sr. Div.)-cum-Assistant Sessions Judge, Hailakandi for information, with reference to his letter dated 31.10.2023.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

R. J. M. S.

REGISTRAR (VIGILANCE)

17.11.2023